

#### KARNATAKA LEGISLATIVE ASSEMBLY SIXTEENTH LEGISLATIVE ASSEMBLY SEVENTH SESSION

# THE KAGINELE DEVELOPMENT AUTHORITY (AMENDMENT) BILL, 2025 (LA Bill No. 36 of 2025)

A Bill to amend the Kaginele Development Authority Act, 2009.

Whereas it is expedient to amend the Kaginele Development Authority Act, 2009 (Karnataka Act No. 10 of 2009) for the purpose hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the seventy sixth year of the Republic of India as follows:-

- **1. Short title and commencement.-**(1) This Act may be called the Kaginele Development Authority (Amendment) Act, 2025.
  - (2) it shall come into force at once.
- **2. Amendment of section 3.-** In the Kaginele Development Authority Act,2009 (Karnataka Act No. 10 of 2009), in section 3, in sub-section (4), for clause (a), the following shall be substituted, namely:-
- "(a) The Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister Ex-officio Chairman".

### STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Kaginele Development Authority Act, 2009 (Karnataka Act No.10 of 2009) to revise the provision regarding Chairman of the Kaginele Development Authority as - the Chief Minister or Revenue Minister or any other Minister as chosen by the Chief Minister.

Hence, the Bill.

### FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

## KRISHNA BYREGOWDA

Minister for Revenue

### M.K. VISHALAKSHI

Secretary Karnataka Legislative Assembly

#### **ANNEXURE**

# EXTRACT OF THE KAGINELE DEVELOPMENT AUTHORITY ACT, 2009 (KARNATAKA ACT NO.10 OF 2009)

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- **3. Kaginele Development Authority.-** (1) As soon as may be, after the commencement of this Act, there shall be constituted for the purposes of this Act, the authority called the Kaginele Development Authority.
- (2) The Authority shall have its headquarters at such place as may be determined by the Authority from time to time.
- (3) The Authority shall be a body corporate by the name aforesaid, having perpetual succession and a common seal with power to acquire, hold and dispose of property, both movable and immovable, and enter into contract, and shall by the said name sue and be sued.
  - (4) The Authority shall consist of the following members, namely: -
  - (a) The Chief Minister, shall be the Ex-officio Chairman.
  - (b) The Minister in charge of Kannada and Culture.
  - (c) The Minister in charge of Revenue.
  - (d) The Minister in charge of Finance.
  - (e) The Minister in charge of Haveri District.
- (f) The Members of the Parliament and members of the State Legislature representing a part or whole of the Kaginele and Bada villages whose electoral constituencies lie within its limit.
  - (g) Adhyaksha, Zilla Panchayat, Haveri Member
- (h) Not exceeding five persons nominated by the State Government who have served the cause espoused by Poet Saint Kanakadasa out of whom one person shall be a Civil Engineer or Architect with knowledge of temple Architecture and work experience of not less than ten years;
  - (i) The Secretary to Government, Kannada and Culture Department.
  - (j) The Secretary to Government, Revenue Department.
  - (k) The Secretary to Government, Finance Department.
  - (1) The Secretary to Government, Rural Development and Panchayat Raj Department.
  - (m) The Deputy Commissioner of the Haveri District Member
  - (n) The Director, Department of Archaeology and Museums Member
  - (o) The Chief Executive Officer, Lake Development Authority Member

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